

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO.551 of 1996

DATE OF ORDER: 2nd July, 1996

BETWEEN:

D.V.PRASADA RAO

.. Applicant

and

1. The General Manager,  
Telecommunications,  
Vijayawada,
2. The Asst. General Manager (Admn.),  
O.G. Telecom District,  
Vijayawada,
3. The Sub Divisional Engineer (External),  
RLU, Machavaram,  
Vijayawada - 4. .. Respondents

COUNSEL FOR THE APPLICANT: Shri Ch.SRINIVAS

COUNSEL FOR THE RESPONDENTS: Mr. N.R.DEVARAJ, SENIOR CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE)

JUDGEMENT

(AS PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMINISTRATIVE))

Heard Shri Ch.Srinivas, learned counsel for the applicant and Shri N.R.Devaraj, learned senior standing counsel for the respondents.

2. The applicant in this OA was working as Junior Telecom Officer at Machavaram Sub Division from 25.5.95 on his transfer from Nandigama at his request. The impugned transfer order was issued vide letter No.E-15/JTO's-Trfs/96-97/KW/1 dated 10.4.96 by R-1 transferring him under

the control of DGM (P&I), Vijayawada. The applicant is assailing this transfer order.

3. The applicant submits that the jurisdiction of the DGM (P&I), Vijaawada is entire Krishna District and ~~instead~~ <sup>if he is posted</sup> of posting him under the control of DGM (P&I), Vijayawada <sup>Krishna District</sup> he may be posted in any place in Kakinada outside Vijayawada. He came to Machavaram Sub Division on his own request on compassionate grounds from Nandigama in May 1995. If he is posted outside Vijayawada now, he will lose the benefit he gained by coming to Vijayawada on transfer on compassionate grounds. Hence he apprehends that transferring and posting him under the control of DGM (P&I) Vijayawada will be detriment to him as he will be shifted out <sup>at</sup> ~~at~~ <sup>from</sup> Vijayawada as the jurisdiction of DGM (P&I), Vijayawada extends throughout ~~Kakinada~~ <sup>Krishna District</sup>.

4. In Para 7 of the reply it is stated that the applicant is posted in the new place of posting which is 3 Kms distance from the present place of posting. Hence the apprehension of the applicant is unfounded. The learned standing counsel further <sup>clarified</sup> ~~submitted~~ that he is posted under the control of DGM (P&I) Vijayawada and he will be posted in that office only at Vijayawada. Hence his apprehension that he will be shifted out of Vijayawada and he will be posted anywhere in ~~Kakinada~~ <sup>Krishna District</sup> is unfounded.

5. In view of the above submission of the learned standing counsel it transpires that the applicant is



transferred and posted at the office of DGM (P&I) Vijayawada at Vijayawada. Hence the apprehension of the applicant that he will be shifted out of Vijayawada station is unfounded, and hence the OA has become infructuous. The learned counsel for the applicant submitted that he will ~~not~~ perform ~~the~~ the duties attached to the post held by him under DGM (P&I), Vijayawada.

6. In view of the above, the OA has become infructuous and hence no further direction is necessary in this connection. The OA is accordingly closed. No costs.

*MS*  
(R.RANGARAJAN)  
MEMBER (ADMN.)

DATED: 2nd July, 1996  
Open court dictation

*MS*  
Dy. Regs. (2nd July)

vsn

Copy to:-

1. The General Manager, Telecommunications, Vijayawada.
2. The Asst. General Manage (Admn.), O.G.Telem District, Vijayawada.
3. The Sub Divisional Engineer(External), RLU, Machavaram, V Vijayawada-4.
4. One copy to Sri. Ch. Srinivas, advocate, CAT, Hyd.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

29/7/96

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THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 29/7/96

ORDER/JUDGEMENT

D.A. No. /R.F./C.P. No.

D.A. NO.

551/96

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLKR

II COURT

No Spare Copy

